(d) No slums have been demolished under the Smart Cities Mission in Indore, Bhubaneswar and Delhi, therefore, the question of rehabilitation projects doesn't arise.

Transfer of DDA land to corporation for construction of marriage hall

†1966. SHRI PARVEZ HASHMI: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether a marriage hall for Madanpur Khadar village in Delhi was proposed to be constructed on DDA land in J Block, Sarita Vihar and DDA was to transfer this land to the South Delhi Municipal Corporation there for and if so, the details thereof;
- (b) whether many meetings with the Vice Chairman, DDA was held on the issue by the member but the land has not yet been transferred and if so, the reasons therefor; and
 - (c) by when the above land would be handed over to the Corporation?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) No, Sir. The Delhi Development Authority (DDA) has intimated that there is no site earmarked for marriage hall (Barat Ghar) in the approved Lay Out Plan of the area.

(b) and (c) The DDA has intimated that the issue has been discussed in the meeting with the Hon'ble Member of Parliament. Feasibility study is being undertaken and based on the feasibility report further course of action would be decided.

Demarcation and boundary wall around DDA land near Batla House

†1967. SHRI PARVEZ HASHMI: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether a demand for demarcation and boundary wall around DDA land near Batla House, Dhobi Ghat was there for many years and if so, the reasons for delay in its construction;
- (b) whether this land has been encroached due to absence of demarcation and boundary wall, and if so, the details of steps being taken to prevent it; and

[†] Original notice of the question was received in Hindi.